

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3326  
ANSWERED ON:06.09.2007  
BHARAT STAGE IV NORMS FOR AUTOMOBILE  
Owaisi Shri Asaduddin

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether in line with the strict roadmap for the vehicle emission norms recommended by R.A. Mashelkar Committee, Government proposes to notify Bharat Stage IV norms for fuel companies and automobile manufacturers;
- (b) if so, the details thereof and the time by which these norms are likely to be notified;
- (c) the date fixed for implementation of these norms in automobile and fuel companies;
- (d) the names of cities in the country where these norms are likely to be applicable;
- (e) the total expenditure likely to be incurred by fuel and automobile companies to meet these norms;
- (f) whether the Government proposes to give any help to these companies to meet the norms;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefore ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL)

(a) to (d) As per the road map given in the Auto Fuel Policy based on the recommendations of Mashelkar Committee, Government is to introduce Euro IV equivalent emission norms for both petrol and diesel four wheeler vehicles in 11 cities namely Delhi/NCR, Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur and Agra with effect from 1.4.2010. The oil marketing companies will be supplying fuel of Euro IV equivalent standard to these cities w.e.f 1.4.2010.

(e) As per the Auto Fuel Policy Report, estimated expenditure for the refineries to be able to achieve the auto fuel specification required for meeting the vehicular emission norms upto the year 2010 is about Rs.30,000 crores.

As per Society of Indian Automobile Manufacturers (SIAM) estimates given in the Auto Fuel Policy Report, the automobile industry will need to invest Rs.25,000 crores for producing vehicles that are compatible with the proposed emissions norms.

(f)to(h) Government is committed to grant all statutory clearances required for implementing the fuel quality improvement projects. However, effective measures to implement auto fuel quality improvement projects would be taken by oil companies operating both in public and private sector.